

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.15/RP/2025 along with IA No. 90/2025**

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 for review of the ex-parte judgment dated 29.1.2025 passed in Petition No.189/MP/2024 - M/s Beempow Energy Private Limited v. MP Power Management Company Limited.

Petitioner : Madhya Pradesh Power Management Company Limited (MPPMCL)

Respondents : Beempower Energy Private Limited (BEPL) & Ors.

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Paramhans Sahani, Advocate, MPPMCL  
Shri Vishrov Mukerjee, Advocate, BEPL  
Shri Pratyush Singh, Advocate, BEPL  
Ms. Garima Adlakha, Advocate, BEPL

**Record of Proceedings**

At the outset, the learned counsel for the petitioner prayed for a short adjournment due to the unavailability of the arguing counsel.

2. The learned counsel for the Respondent No.1/BEPL, while pointing out that MPPMCL has not been releasing the Change in Law compensation on the ground of the pendency of the present Review Petition, also prayed for the early listing of the matter.
3. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter.
4. The Petition, along with IA, will be listed for hearing on **19.5.2026**

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**

